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MCRC-26531-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR ON THE 4th OF AUGUST, 2025

MISC. CRIMINAL CASE No. 26531 of 2025

KARAN SINGH

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Senior Advocate Virendra Sharma through V.C. along with Shri Shri Jitendra Sharma.- Advocte for the applicant.

Shri Apoorv Joshi GA for the State.

ORDER

- 1. This **third** bail application has been filed by the applicant under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 for grant of bail in connection with Crime No. 10 of 2025 registered at Police Station-Ghattiya,, District- Ujjain,(M.P.) for offence punishable under Sections 80(2) and 3(5) of the BNS, 2023. Applicant is in judicial custody since 09/01/2025.
 - 2. Heard the arguments.
- 3. Perused the grounds for grant of bail stated in the application, case diary and the relevant material on record.
- 4. Learned counsel for the applicant in addition to the grounds mentioned in the application submits that the applicant is falsely implicated in the alleged offence. The applicant was happily married with his wife



Hawakunwar since the year 2022.. Wife Hawakunwar was frustrated for the reason that she could not get pregnant. She was under treatment. Deceased Hawakunwar did not make any allegation of harassment or cruelty during her life time. Family members of the deceased Hawakunwar namely, Karansingh and Darbarsingh, were present at the time of Panchnama and postmortem. They did not make any allegation immediately after the death. General and omnibus allegations with regard to demand of dowry and harassment surfaced for the first time after 15 days of the death. Learned counsel further submits that the applicant is aged around 26 years. He is an agriculturist by profession. Applicant enjoys good character and social reputation. There is no likelihood of his absconsion leaving the family and home. There is no likelihood of tampering with evidence by the applicant for the reason that material witnesses Devsingh (PW-1), father of the deceased, Darbarsingh (PW-2) brother of the deceased, Kalabai (PW-3) mother of the deceased and two other witnesses have been examined. No criminal antecedent is reported against the applicant. Applicant is in custody since 09/01/2025. Jail incarceration of the applicant is causing hardship to the applicant and the dependent family. Applicant is ready to cooperate in trial.

- 5. Per contra, learned counsel for the State opposes the application on the ground of gravity of alleged offence. However, after going through the case diary, he fairly states that no criminal antecedent is reported against the applicant.
- 6. According to the material available on case diary, the applicant and his parents mentally and physically harassed the deceased Hawakunwar



for demand of dowry. Darbarsingh, brother of the deceased had paid Rs. 20,000/- to meet out the demand, still the applicant continued to harass his wife / deceased Hawakunwar, therefore, she committed suicide by hanging at her matrimonial home on 10/11/2024. The veracity of prosecution will be determined after evidence in the trial. As informed, the applicant is aged 26 years and is an agriculturist by profession and has family responsibility

- 7. Considering these aspects, there appears to be no possibility of fleeing from justice. In absence of any criminal antecedent, considering the socio economic status of the applicant, there appears to be no likelihood of tampering with evidence or influencing the witnesses by the applicant. There appears to be no compelling reason to continue incarceration of the applicant. However, the observations, herein-above, are recorded for present application only.
- 8. Considering the rival contentions and overall circumstances of the case, in the light of aforestated facts, but without commenting on the merits, this Court is inclined to release the applicant on bail. Thus, the application is allowed.
- 9. Accordingly, it is directed that applicant- Karan Singh shall be released on bail in connection with Crime No. 10 of 2025 registered at Police Station- Ghattiya,, District- Ujjain,(M.P.) for offence punishable under Sections 80(2) and 3(5) of the BNS, 2023. upon furnishing a personal bond in the sum of Rs. 75,000/ (Rupees Seventy Five Thousand only) with one surety of the same amount to the satisfaction of the Trial Court, for compliance with the following conditions: (For convenience of understanding



by accused and surety, the conditions of bail are also reproduced in Hindi as under):-

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- (1) Applicant shall remain present on every date of hearing as may be directed by the concerned court;
- (1) आवेदक संबंधित न्यायालय के निर्देशानुसार सुनवाई की प्रत्येक तिथि पर उपस्थित रहेगा।
- (2) Applicant shall not commit or get involved in any offence of similar nature;
- (2) आवेदक समान प्रकृति का काई अपराध नहीं करेगा या उसमें सम्मिलित नहीं होगा ।
- (3) Applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them/him/her from disclosing such facts to the Court or to the police officer;
- (3) आवेदक प्रकरण के तथ्यों से परिचित किसी व्यक्ति को प्रत्यक्ष या अप्रत्यक्ष रूप से प्रलोभन, धमकी या वचन नहीं देगा, जिससे ऐसा व्यक्ति ऐसे तथ्यों को न्यायालय या पुलिस अधिकारी को प्रकट करने से निवारित हो।
- (4) Applicant shall not directly or indirectly attempt to tamper with the evidence or allure, pressurize or threaten the witness;
- (4) आवदेक प्रत्यक्ष या अप्रत्यक्ष रूप से साक्ष्य के साथ छेडछाड करने का या साक्षी या साक्षियों को बहलाने-फुसलाने, दबाव डालने या धमकाने का प्रयास नहीं करेगा ।
- (5) During trial, the applicant shall ensure due compliance of provisions of Section 309 of Cr.P.C./346 of Bharatiya Nagarik Suraksha Sanhita, 2023 regarding examination of witnesses in attendance;
- (5) विचारण के दौरान, उपस्थित गवाहों से परीक्षण के संबंध में आवेदक धारा ३०९ दं. प्र.सं./ ३४६ भारतीय नागरिक सुरक्षा संहिता, 2023 के प्रावधानों का उचित अनुपालन सुनिश्वित करेगा ।
- 10. This order shall be effective till the end of trial. However, in case of breach of any of the preconditions of bail, the Trial Court may consider, on merit, cancellation of bail without any impediment of this order.
- 11. The trial Court shall get these conditions reproduced on the personal bond by the accused and on surety bond by the surety concerned. If any of them is unable to write, the scribe shall certify that he/she had explained the conditions to the concerned accused or the surety.

C.C. as per rules.

(SANJEEV S KALGAONKAR) JUDGE



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